CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 900/TT/2025

Subject	:	Petition under Sections 79(1)(c) and (d) of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the determination of the tariff for the 2024-29 tariff period for the inter-State transmission lines of the Petitioner.
Petitioner	:	Haryana Vidyut Prasaran Nigam Limited (HVPNL)
Respondents	:	Power Grid Corporation of India Limited (PGCIL) and Others
Date of Hearing	:	**13.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Himaangini Mehta, Advocate, HVPNL Shri Raheel Kohli, Advocate, HVPNL Shri Ajit Kumar Yadav, NRLDC Shri Prashant Garg, NRLDC Shri Gajendra Sinh Vasava, NLDC Ms. Himani Dutta, NLDC

Record of Proceedings

The matter was heard virtually.

2. At the outset, the learned counsel for the Petitioner submitted that the Petitioner has furnished the information by affidavit dated 1.10.2026, in compliance with the Commission's directions in the Record of Proceedings (RoP) dated 18.6.2026. She further submitted that CTUIL and NRLDC have also filed the information by affidavits dated 2.9.2026 and 7.7.2026, respectively, as sought by the Commission.

3. Considering the above, the Commission reserved the matter for orders.

By order of the Commission

Sd/-
(T. D. Pant)
Joint Chief (Law)